

various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

FOURTH LOK SABHA

1 Statement No. XXIX	Sixth Session, 1968
2. Statement No. XXXI	Eighth Session, 1969
3. Statement No. XXIX	Ninth Session, 1969
4. Statement No. XXXII	Tenth Session, 1970
5. Statement No. XIX	Eleventh Session, 1970
6. Statement No. XXII	Twelfth Session, 1970.

FIFTH LOK SABHA

7. Statement No. XXIII	Second Session, 1971
8. Statement No. XV	Third Session, 1971
9. Statement No. XIV	Fourth Session, 1972
10. Statement No. VIII	Fifth Session, 1972
11. Statement No. VI	Sixth Session, 1972
12. Statement No. V	Seventh Session, 1973
13. Statement No. VI	Seventh Session, 1973
14. Statement No. I	Eighth Session, 1973.

[Placed in Library. See No. LT/ 5464/73.]

REVIEW AND ANNUAL REPORT OF
H.E.C. RANCHI FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1971-72.
- (2) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5465/73.]

NAVAL CEREMONIAL CONDITIONS OF
SERVICE AND MISCELLANEOUS (4TH
AMDT.) REGULATIONS, 1973 UNDER
NAVY ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the

Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 13(E) in Gazette of India dated the 3rd August, 1973, under section 185 of the Navy Act, 1957. [Placed Library. See No. LT-5466/73.]

REVIEW AND ANNUAL REPORT OF
SINGARENI COLLIERIES CO. LTD., FOR
1971-72 UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1971-72.
- (2) Annual Report of the Singareni Collieries Company Limited, for the year 1971-72 along with the Audited Accounts and the Comments